

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

CP (IB) No. 129/Chd/Pb/2022

IN THE MATTER OF:
Abhijit Singh

...Petitioner-Financial Creditor

Versus

Umesh Developers Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Subhash Saini, proxy counsel for Mr. Anil Kumar Aggarwal, Advocate

For the Respondent : Mr. Mast Ram Chechi, PCS

ORDER

Heard the submissions made by the Ld. proxy counsel for the petitioner as well as Ld. Authorised Representative for the respondent-corporate debtor. The Ld. proxy counsel for the petitioner has prayed for grant of an adjournment on the ground that the main counsel is unwell. Ld. Authorized Representative for the respondent-corporate debtor has submitted that he has been engaged today, therefore, he has prayed for grant of a couple of days' time for filing necessary authorization letter to conduct the matter on behalf of the respondent-corporate debtor. A week days' time is granted. List this matter on 16.05.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)